

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:4234  
ANSWERED ON:21.04.2010  
PILFERAGE OF COAL  
Singh Shri Pashupati Nath

**Will the Minister of COAL be pleased to state:**

- (a) the revenue being earned annually from the sale of coal;
- (b) whether the Government is aware of the revenue loss due to pilferage and black marketing of coal;
- (c) if so, the number of cases of pilferage and black marketing of coal detected during the last three years and the current year, subsidiary-wise and year-wise; and
- (d) the steps taken/proposed to be taken by the Government to check pilferage and black marketing of coal ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (INDEPENDENT CHARGE) AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): The net sales of Coal India Limited and its subsidiary companies, owned by the Government of India, during 2008-09, was Rs.38788.83 Crores.

(b) & (c): Pilferage and black marketing of coal is carried out stealthily and clandestinely. As such, it is not possible to specify the losses incurred on account of pilferage and black marketing of coal. However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Government, the quantity of coal recovered, its approximate value and the number of First Information Reports (FIRs) lodged during 2007-08, 2008-09 and 2009-10 (upto February, 2010) are as under:

Company	2007-08		2008-09		2009-10 (Prov.)	
	Quant-ity	Appro-ximate Value	Quant-ity	Appro-ximate Value	Quant-ity	Appro-ximate Value
	(Tonne)	(Lakh)	(Tonne)	(Lakh)	(Tonne)	(Lakh)
ECL	13117.00	131.170	9152.00	91.520	3600.00	37.720
BCCL	11071.52	186.890	9714.54	189.659	6698.45	147.185
CCL	1803.07	23.096	2524.00	27.596	368.75	4.064
NCL 0	0	0	0	0	0	0
WCL	250.01	4.076	353.15	5.988	232.07	3.779
SECL	1910.57	32.030	843.98	15.043	371.17	5.453
MCL	343.56	2.761	807.10	4.420	1400.80	11.355
NEC 0	0	2.80	0.080	15.00	0.330	
Total	28495.72	380.083	23197.57	334.306	12887.24	209.906

Number of FIRs lodged  
Company 2007-08 2008-09 2009-10 (Prov.)  
(Till Feb, 2010)

ECL	333	210	177
BCCL	125	71	47
CCL	42	39	13
NCL	0	0	0
WCL	38	41	36
SECL	39	35	20
MCL	8	10	16
NEC	9	20	39
Total	594	426	348

(d): Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb pilferage/black marketing of coal. However, Coal India Limited has taken the following steps to check pilferage/black marketing of coal:

(i) Checkposts have been established at vulnerable points

(ii) Wall fencing, light arrangements and deployment of armed guards round the clock has been done around the coal dumping yard

(iii) Regular patrolling is conducted in and around the mine including Over Burden (OB) dumps

(iv) Armed Guards have been deployed at Railway sidings

(v) Inter-action and liaison with District officials at regular intervals and holding meetings with District Commissioner and District Administration, every month.

(vi) Challans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of Central Industrial Security Force (CISF) to check pilferage.

(vii) Regular FIRs are lodged by the Management of the collieries and CISF with local Thana against the pilferage/black marketing of coal. A close watch on the activities of criminals is being maintained by CISF.

(viii) Management has been taking action for filling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner.